

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/GT/2013

Subject : Approval of tariff of Vindhyachal Super Thermal Power Station Stage – IV (1000 MW) from the date of commercial operation upto 31.3.2014

Date of hearing : 11.11.2014

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : MPPMC Limited & 6 Others

Parties present : Shri Ajay Dua, NTPC
Shri A.K. Chaudhary, NTPC
Shri Rajesh Jain, NTPC
Ms. Suchitra Maggon, NTPC
Shri Parimal Piyush, NTPC
Shri Sachin Jain, NTPC
Shri I. Uppal, NTPC
Shri Bhupinder Kumar, NTPC
Shri Anurag Naik, MPPMCL
Shri Arvind Banerjee, CSPDCL

Record of Proceedings

This petition has been filed by the petitioner, NTPC Limited for determination of tariff of Vindhyachal Super Thermal Power Station Stage – IV (1000 MW) (the generating station) from the date of commercial operation upto 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ("2009 Tariff Regulations").

2. During the hearing, the representative for the petitioner made submissions in the matter and prayed for determination of tariff of the generating station. He also submitted that additional information sought for by the Commission has been filed and copies served on the respondents.

3. The representative of MPPMCL and CSPDCL submitted that copies of the additional information/ revised forms audited figures stated to have been filed by the petitioner earlier in response to the directions of the Commission, has not been served on the respondents. Accordingly, the representatives prayed for a direction on the petitioner to serve copies and grant of time to file its reply to the said additional submissions.

4. In response to above, the representative of the petitioner clarified that the information sought for by the Commission has been filed along with Petition No. 297/GT/2014 filed for revision of tariff of the generating station, after truing-up exercise, in terms of Regulation 6 (1) of the 2009 Tariff Regulations and copies of the same had been served on the respondents. However, the Commission directed the

petitioner to serve copies of the said additional information on all the respondents, within one week, if not done earlier, which was agreed to by the petitioner

5. The Commission also directed the petitioner to submit, on affidavit, additional information, with copy to the respondents, on or before 5.12.2014 on the following:

- (i) The detailed break-up of time overrun (in a tabular form) giving reasons for delay and total working days lost due to each reason for delay as mentioned in affidavit dated 11.9.2013. Documentary evidence, wherever necessary, to support the reason for delay and to support the efforts that the petitioner had undertaken to commission the project as per the schedule. Detailed justification of time overrun for both the Units from the scheduled COD though PERT chart.
- (ii) Cost overrun due to time overrun from scheduled COD to actual COD should be quantified with detailed computation, giving break up of increase due to escalation in prices in different contract packages, increase in IDC & FC, increase in IEDC, etc., and increase due to change of scope, if any.

6. This petition shall be listed for hearing on 11.12.2014 along with the truing-up petition (Petition No. 297/GT/2014) filed by the petitioner in respect of the generating station. Pleadings shall be completed by the parties before the above said date of hearing.

By Order of the Commission

-S/d-
(T. Rout)
Chief (Legal)